

that the aircraft had serious defects and it was dangerous to fly that. In spite of that, that aircraft was flown and the result was that there was an air crash; three persons died and 130 persons narrowly escaped.

MR. DEPUTY-SPEAKER: The Speaker has already given some kind of an order. He has said that an enquiry has been ordered into the whole affair. It is not desirable to have a discussion on the subject in the House when the enquiry is on, because it might prejudice that.

SHRI JYOTIRMOY BOSU: The enquiry has been ordered to be conducted by an Air Safety Officer and the Commercial Pilots Association had written to the Air Safety Officer earlier, and therefore, this enquiry will be prejudiced. We do not want him to hold the enquiry...

MR. DEPUTY-SPEAKER: But the enquiry is on.....(Interruptions).

SHRI JYOTIRMOY BOSU: Sir, I want one favour from you. The Commercial Pilots Association's letter pointing out that the Boeing aircraft was unfit and unworthy for being air-borne be laid on the Table of the House and circulated to the Members and then the House can sit on judgement whether the Airlines authorities should leave the enquiry in the hands of an official.

MR. DEPUTY-SPEAKER: I have told you already, what the Speaker has said.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : We are discussing the privilege motion. But there is violence. They have broken the windows.... (Interruptions)

MR. DEPUTY-SPEAKER: Mr. Gupta, please observe some procedure in the House.

(Interruptions)**

MR. DEPUTY-SPEAKER: You must observe some procedure in the House. I have called Mr Ramoowalia. In any case, it will go out of record.

12.06 hrs.

RE. INCIDENT AT CHANDIGARH

श्री बलबन्त सिंह रामूवालिया (फरीदकोट): डिप्टी स्पीकर साहब, मैं आप के माध्यम से इस हाउस को यह बताना चाहता हूँ कि कल चण्डीगढ़ में 50 युवक कांग्रेस (आई) के — मैं गुण्डा शब्द नहीं कहना चाहूँगा ... (व्यवधान) ... मैं गुण्डा नहीं कहना चाहता हूँ ... 50 युवक टुकों में भर कर गये और सैन्ट्रैरियट के पिछले कमरे से ऊपर गये, ऊपर जा कर सैन्ट्रैरियट में चीफ मिनिस्टर के वाच-एण्ड-वार्ड को पीटा, अन्दर जा कर चीफ मिनिस्टर की कुर्सी पर कब्जा कर लिया ... (व्यवधान) ... मेज पर नाचे। वह जो कान्टिनजेंट था उस की रहनुमाई हरियाणा के गवर्नर श्री हरचरण सिंह बरार का लड़का कमलजीत सिंह बरार कर रहा था। जब पुलिसवालों ने कहा—आप बाहर निकलिये, तो उस ने कहा — मैं गवर्नर का लड़का हूँ ... (व्यवधान) ... इस पर बहम होनी चाहिये।

MR. DEPUTY-SPEAKER: You have already given notice under rule 377, I find. You have been asked to give notice, under rule 377. Please send the notice.

श्री बलबन्त सिंह रामूवालिया: लेकिन आप मेरी अज्ञ तो सुन लीजिये — इस पर बहम होनी चाहिये।

SHRI KANWAR LAL GUPTA (Delhi Sadar): The Home Minister should be asked to make a statement.

MR. DEPUTY-SPEAKER: Now Papers Laid on the Table.

(Interruptions)

PAPERS LAID ON THE TABLE—
Contd.

SIXTY-FIRST REPORT OF LAW COMMISSION AND STATEMENT FOR DELAY

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE); On behalf of.

Shri Shanti Bhushan, I beg to lay of the Table:

(1) A copy of the Sixty-first Report (Hindi@ versions) of the Law Commission of certain problems connected with Powers of the States to levy a tax on the sale of goods and with the Central Sales Tax Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-3089/78]

RE. INCIDENT AT CHANDIGARH—
Contd.

श्री राम बिलास पासवान : आप ने 377 के लिये कहा है - 377 पढ़ने से क्या होगा ?

MR. DEPUTY-SPEAKER: Mr. Paswan, I did not allow you. Please take your seat now. It is a most disorderly type of behaviour in the House.

(Interruptions)

SHRI KANWAR LAL GUPTA: I am rising on a point of order. When we raise some issue... (Interruptions) My point of order is that the Members from this side are very much agitated the way things are going on, outside, on this privilege motion; and this is a serious matter. Do they want to fight it out in the streets? They make an assault on the Chief Minister and take the office of the Chief Minister. You are not taking notice of it.

We want that the Home Minister should make a statement. (Interruptions) He should do it immediately. Rule 377 will not do.

MR. DEPUTY-SPEAKER: I am very sorry. I allow a member, Shri Ramoowalia, knowing fully well that it was a State subject, to raise this matter. (Interruptions). I am very sorry the members are unnecessarily trying to cast aspersions on the Chair. It is most unfair. In the first this place, it could be a State subject; I do not want to pass a judgment on that. (Interruptions). Nothing will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: As far as I am concerned, I am very liberal with members and I allow them to raise any matter that they want to raise provided it is within the rules of procedure. But at the same time I would expect members also to co-operate.

SHRI SHYAMNANDAN MISHRA (Begusarai): There are three aspects of the matter which deserve the attention of the Chair and of the House. This is a serious incident. It is connected with the proceedings in this House. Currently we are discussing this subject and therefore, there may be an intention behind it to overawe the members in this House. So, a statement is due both from the Home Minister and from the Leader of the Opposition on this very issue. Otherwise, why have you got the office of the Leader of the Opposition if the Leader of the Opposition does not come before the House and explain why such an incident was allowed to occur, why its people raided the office of no less a person than the Chief Minister of a State in the Secretariat? So, the House is entitled to know about it and the Chair has a duty to ensure on the basis of assu-

@English version of the Report was laid on the Table on 21st March, 1978.

**Not recorded.

[Shri Shyamnandan Mishra]

rances both from the Leader of the Opposition and from the Home Minister that no such incident should occur in future.

SHRI C. M. STEPHEN (Idukki): Sir, you allowed Shri Shyamnandan Mishra to go on record challenging me. I would like to make it absolutely clear that it is none of the part of the programme or activities or design of my party... (Interruptions).

MR. DEPUTY-SPEAKER: Nothing that Shri Ugra Sen says will go on record.

SHRI UGRA SEN (Deoria): **

SHRI C. M. STEPHEN: ...either to instigate or to encourage or to further any activities smacking of violence at all. As to what happened in Chandigarh, as I was here I am not aware of the details, but I want to make it absolutely clear that violence is not a part of our activities or our programme at all.

As far as Delhi is concerned, I am the aggrieved party, because yesterday quite a number of people were arrested near Teen Murti calling them rioters. It is only a riot against Mrs. Gandhi because it is her house, it is there that they were arrested. The feature line was "Rioters were arrested". What sort of the riot took place, I do not know.

Here I may say that when this particular motion was being discussed, a public meeting was held where Mr. Kanwarlal Gupta and Mr. A. B. Vajpayee. Members of Parliament, went and spoke demanding the highest punishment against the person against whom a motion was being discussed. Wall posters were being posted demanding that Mrs. Indira Gandhi may be hanged. This is what is going on. If this is not over-awing Members of this House, what is over-awing Members of this House I want to know. Mr. A. B. Vajpayee and Mr. Kanwarlal

Gupta addressed a public meeting demanding that on the basis of this resolution Mrs. Gandhi must be given the maximum punishment. Therefore, the table is turned against them. I accuse them of interfering with parliamentary activities. They must explain. I have nothing to do with violence. Unequivocally I condemn every type of violence and my party and I stand with everybody to discourage and condemn violence in any activity. We have got the people's support. Without violence we can go ahead.

SHRI KANWARLAL GUPTA: On a personal explanation. He has taken my name.

MR. DEPUTY-SPEAKER: You cannot have a running commentary on this matter. Has the House to do any other business or not?

SHRI KANWARLAL GUPTA: He has taken my name. I am entitled, under the rules to give a personal explanation.

What Mr. Stephen has said is absolutely wrong. It is a fact that there was a public meeting. It is also a fact that it was addressed by me and by Mr. Vajpayee. It is wrong to say that we said or suggested that the maximum punishment should be given. It is not a fact. The people asked us they raised slogans that Mrs. Gandhi should be hanged, and it was Mr. Vajpayee who stopped them, asked them not to raise such slogans. I say we are not vindictive, we will not be vindictive, we will take an objective view. It is wrong to say like this. We did not say any such thing.

Yesterday they attacked the police officers, they stoned them, and it is on record that many police officers have been injured. What have you to say? You have issued instructions secretly to indulge in violence.

SHRI O. V. ALAGESAN (Arkonam) We would like to hear Mr. Vajpayee because his name has been mentioned here.

MR. DEPUTY-SPEAKER: No, no Not necessary. Shri Kanwarlal Gupta has already explained what he has said.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE)—rose

MR. DEPUTY-SPEAKER: Do you want to say anything?

SHRI ATAL BIHARI VAJPAYEE: I would like to take the Leader of the Opposition seriously.

I did attend the public meeting, but I did not say that the maximum punishment should be given. In fact, I said in so many words that the quantum of punishment is to be decided by Parliament, and not even by the Janata Party. When certain slogans were raised—those slogans were highly objectionable—I admonished those who were raising them, and they kept quiet. Let him go through the proceedings of the meeting. I welcome his assurance that they are opposed to violence. All parties have to exert their influence that there is no outbreak of violence in any form or in any shape because violence and democracy cannot go together.

MR. DEPUTY-SPEAKER: Calling Attention; Shri Brij Bhushan Tiwari.

SHRI K. GOPOL (Karur): On behalf of the House, I congratulate Mr. Saugata Roy on his marriage.

MR. DEPUTY-SPEAKER: We congratulate him.

SHRI A. BALA PAJANOR (Pondicherry): I think they can join in this. We should have unanimity at least in this respect.

श्री अटल बिहारी वाजपेयी : श्री सीतल राय की शाजादी खत्म हो गई इसके लिये उन्हें प्रकशिस है।

SHRI A. BALA PAJANOR: He is saying it as a bachelor.

China by France (CA)

MR. DEPUTY-SPEAKER: Mr. Vajpayee, being a bachelor, feels like that.

SHRI A. BALA PAJANOR: I know, you are also a bachelor. Mr. Kamath, a senior member, is a bachelor; he is not here.

SHRI YESHWANTRAO CHAVAN (Satara): Mr. Vajpayee should reconsider his position now.

MR. DEPUTY-SPEAKER: I am told that in the confusion that was going on, one paper has not been laid—Item No. 4; Shri Shanti Bhushan.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, on behalf of Shri Shanti Bhushan, I have already laid on the Table the paper mentioned against his name.

MR. DEPUTY-SPEAKER: That is all. We now take up the Calling Attention; Shri Brij Bhushan Tiwari.

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED AGREEMENT BETWEEN CHINA AND FRANCE AND SUPPLY OF NUCLEAR PLANT AND TECHNOLOGY TO CHINA BY FRANCE UNDER AUTHORISATION OF USA

श्री ब्रज भूषण तिवारी (खलीबाबाद): उपाध्यक्ष महोदय, मैं मामनीय विदेश मंत्री का ध्यान एक बहुत ही लोक महत्व के विषय की ओर दिनामा बाह्यता की ओर प्रसूरोध करता हूँ कि वह उस पर मदन में बयान दे।

“संयुक्त राज्य अमेरिका के प्राधिकार ने फ्रांस द्वारा चीन को परमाणु संयंत्र और प्रौद्योगिकी की सप्लाई के लिए चीन और फ्रांस के बीच समझौते के समाचार।”

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): As the House is aware, press reports have recently appeared stating that France and China have signed an economic agreement in Peking on December 4, 1978, regarding trade between the two countries